



2026:AHC:20773

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 3203 of 2026

Shyam Lal

.....Petitioner(s)

Versus

State Of U.P. And 10 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anand Kumar Gupta
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The petitioner has preferred the present writ petition inter-alia with the prayer to direct the Respondent No.2, Commissioner, Gorakhpur Division, Gorakhpur to decide the Appeal No.798 of 2022, Computerized Case No.C202205000000798 (Gunjan Vs. Shyam Lal) filed under Section 207 of U.P. Revenue Code- 2006 within stipulated period.
2. It is argued that the matter is pending consideration since 2022 but till date no decision has been taken, hence the present writ petition.
3. Heard counsel for the parties and perused the record.
4. In the facts and circumstances of the case and without expressing any opinion on the merits of the issue, the present writ petition is **disposed of finally** directing the Respondent No.2, Commissioner, Gorakhpur Division, Gorakhpur to consider and decide the aforesaid appeal in accordance with law expeditiously and preferably within a period of **four months** from the date of production of certified copy of this order but certainly after giving opportunity to the parties concerned and without granting unnecessary adjournments to either of the parties, if there is no legal impediment.

(Prakash Padia,J.)

January 29, 2026
Swati